

**FORM NO. 16A**

[See rule 31(1)(b)]

**Certificate of deduction of tax at source under section 203  
of the Income-tax Act, 1961**

For interest on securities; dividends; interest other than "Interest on securities"; winnings from lottery or crossword puzzle; winnings from horse race; payments to contractors and sub-contractors; insurance commission; payments to non-resident sportsmen/sports associations; payments in respect of deposits under National Savings Scheme; payments on account of repurchase of units by Mutual Fund or Unit Trust of India; commission, remuneration or prize on sale of lottery tickets; commission of brokerage; rent; fees for professional or technical services; royalty and any sum under section 28(va); income in respect of units; payment of compensation on acquisition of certain immovable property; other sums under section 195; income in respect of units of non-residents referred to in section 196A; income from units referred to in section 196B; income from foreign currency bonds or shares of an Indian company referred to in section 196C; income of Foreign Institutional Investors from securities referred to in section 196D.

| Name and address of the person deducting tax | Acknowledgement Nos. of all Quarterly Statements of TDS under sub-section (3) of section 200 as provided by TIN facilitation Centre or NSDL web-site |                 | Name and address of the person to whom payment made or in whose account it is credited |
|--|--|-----------------|--|
|  | Quarter  | Acknowledgement |  |
|  |  |                 |  |
|  |  |                 |  |
|  |  |                 |  |
|  |  |                 |  |

| TAX DEDUCTION A/C NO. OF THE DEDUCTOR | NATURE OF PAYMENT | PAN NO. OF THE PAYEE |
|---------------------------------------|-------------------|----------------------|
|                                       |                   |                      |
| PAN NO. OF THE DEDUCTOR               |                   | FOR THE PERIOD       |
|                                       |                   | _____ TO _____.      |

**DETAILS OF PAYMENT, TAX DEDUCTION AND DEPOSIT OF TAX INTO  
CENTRAL GOVERNMENT ACCOUNT  
(The Deductor is to provide transaction-wise details of tax deducted and deposited)**

| S. No. | Amount paid/credited | Date of payment/credit | TDS Rs. | Surcharge Rs. | Education Cess Rs. | Total tax deposited Rs. | Cheque/DD No. (if any) | BSR Code of Bank branch | Date on which tax deposited (dd/mm/yy) | Transfer voucher/Challan Identification No. |
|--------|----------------------|------------------------|---------|---------------|--------------------|-------------------------|------------------------|-------------------------|--|---|
| 1.     |                      |                        |         |               |                    |                         |                        |                         |  |   |
| 2.     |                      |                        |         |               |                    |                         |                        |                         |  |   |
| 3.     |                      |                        |         |               |                    |                         |                        |                         |  |   |
| 4.     |                      |                        |         |               |                    |                         |                        |                         |  |   |

Certified that a sum of Rs. (in words) \_\_\_\_\_ has been deducted at source and paid to the credit of the Central Government as per details given above.

Place

Date

Signature of person responsible for deduction of tax

Full Name.

Designation

(f) after Form 16A the following form shall be inserted, namely:-